



**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

**T.A. No.61/6478/2020**

Jammu this the 15<sup>th</sup> March, 2021.

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER(A).**

Kewal Kumar s/o Sh. Sukh Raj, r/o village Gowalow, Tehsil Gundho & District Doda & 10 other applicants.

**Versus**

1. State of Jammu & Kashmir through Commissioner Secretary, Education Department, Civil Sectt., Srinagar/Jammu.
2. Director School Education, Jammu.
3. Chief Education Officer, Doda.
4. Chief Education Officer, Udhampur.
5. Chief Education Officer, Kishtwar.
6. Chief Education Officer, Poonch.

..... Respondents

By Advocate : Mr. Sudesh Magotra, DAG

**ORDER (ORAL)**

1. The present TA has been received by way of transfer from Hon'ble High Court of J&K at Jammu. It has been submitted at the Bar that since the case pertains to R.E.T. Teacher, the R.E.T teacher is not a civil post and the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to R.E.T. teachers.

2. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute of the R.E.T. teachers.

3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to place before the Hon'ble Bench for further orders.

4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 19.4.2021.

**(Anand Mathur)**  
**Member(A).**

**(Rakesh Sagar Jain )**  
**Member (J)**

**KKS**